

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP 171/2015 in
OA No. 2145 /2012

New Delhi, this the 17th day of August, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)**

1. Sh. Ravindranath Narendranath Padukone,
Aged about 63 Years
S/o Sh. N.S. Padukon,
R/o D-2/95, West Kidwai Nagar,
New Delhi.

....Applicant

(By Advocate: Mr. Amit Anand)

Versus

1. Smt. Rita Teaotia
Secretary (Telecome)
Ministry of Communication & IT
Sanchar Bhawan, 20, Ashoka Road,
New Delhi.-110003. Respondent

(By Advocate: Mr.S.K. Gupta for Mr. D.S.Mehandru)

ORDER (ORAL)

(By Justice Mr. B.P. Katakey, Member (J);-

Heard Mr. Amit Anand, learned counsel appearing for the petitioner as well as Mr. S.K. Gupta proxy counsel for Mr. D.S. Mehandru appearing on behalf of the respondents.

2. Learned counsel for the parties have submitted that order has been passed in compliance with the directions issued by this Tribunal in O.A. 2145/2012.
3. Learned counsel for the applicant further submits that he may be granted leave to approach the appropriate forum, if he still has any grievance. Prayer is allowed.
4. In view of the above, C.P. stands closed and disposed of accordingly.

**(Dr. B.K.Sinha)
Member (A)**

**(Justice B.P. Katakey)
Member (J)**

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